

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1784  
ANSWERED ON:07.03.2000  
THAI CITIZENS IN INDIA  
AKHILESH SINGH

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of Thai citizens permanently residing in India;
- (b) whether all these Thai citizens have valid visa with them;
- (c) if not, the action being taken by the Government against them;
- (d) whether there is any agreement between the two Governments to issue double visa;
- (e) if not, whether the Thai Government is following the said agreement in letter and spirit; and
- (f) if so, the details thereof and the steps taken by the Government in this regard ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D.SWAMI)

(a)to(f) As per figures available as on 30th June 1999, the details of 1832 Thai nationals staying in India are as follows:-

Registered Thai nationals:           1522  
Residing in India on long  
Term visa, that is more  
Than six months

Overstaying:                               308

Illegally staying:                        2

All the State Governments and Union Territory Administrations have been delegated powers under the different acts governing entry, stay, movement of foreigners, including the powers to detect and deport illegally staying foreigners. Instructions are also being reiterated to them from time to time in this regard. During 1998, 11 Thai nationals, staying in India illegally, were deported. Thai nationals are eligible for grant of Multiple Entry Visa for visiting India.